

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/SM/2014

Subject : Non-compliance with the provisions of Clause 7 of Regulation 30 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014

Date of Hearing : **12.5.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Respondents : NTPC and 13 Others

Parties present : Shri A.C. Sarmah, OTPC
Shri Pashant Chaturvedi, APCL
Ms. Elizabeth Pyrbot, NEEPCO
Shri Ajit Bishoi, NTPC
Shri Ajay Dua, NTPC
Shri R.P. Singh, NTPC
Shri S.K. Mandal, NTPC
Shri D.G. Salpekar, NSPCL
Shri Abhinav Jindal, NSPCL
Ms. Supriya Singh, NRLDC
Shri Surendra Kumar, PPCL
Shri R.K. Yadav, PPCL
Shri A.K. Jha, PPCL
Shri K. Nambirajan, NLC

Record of Proceedings

During the hearing, the Commission *prima facie* observed as under:

- a) Pragati Power Limited, Udupi Power Limited, Nevyeli Lignite Corporation, NEEPCO and ONGC-Tripura Power Corporation Limited have been furnishing the requisite information in support of their claim for energy charges along with information in Form 15 on their website.
- b) NTPC and its joint venture companies, namely, KBUNL, Aravali Power, NTPC-Tamil Nadu, NTPC-SAIL, Ratnagiri Gas Power are not furnishing the details of parameters of fuels and GCV's ("as received") for domestic coal, imported coal, e-auction coal spot market, coal etc. on their website in terms of the provisions of the 2014 Tariff Regulations. Instead of the GCV of coal "as received" from Wagon at unloading point in the plant, only the GCV of coal taken is being furnished. NTPC is also not providing information on 'as billed' GCV and 'as received' GCV separately in Form-15 to the beneficiaries. Only one value of weighted average 'as received' GCV is being furnished.

- c) DVC is providing details in Form-15 and the bills, but the information regarding the ash content, on the basis of which the coal company has raised its invoice in case of use of coking coal, is not being furnished.
 - d) Maithon Power Limited is not furnishing details on 'as received' GCV and 'as billed' GCV of domestic coal as per the provisions of 2014 Tariff Regulations.
 - e) Torrent Power Limited is furnishing the details, but fuel details in respect of the Sugem Power Plant is not as per Form 15.
2. In response, the representative of the respondent, NTPC submitted that in terms of the Regulation 30 (7) of 2014 Tariff Regulations, Form-15 is not required to be uploaded in the website.
3. The Commission, however, directed the respondents to submit the Form-15 furnished to the beneficiaries, on affidavit, on or before 22.6.2015.

Subject to above the order in the petition was reserved.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)